NOTICE

GANESHA ECOSPHERE LIMITED

Registered Office: Village Raipur, Kalpi Road, Distt Kanpur Dehat, Kanpur, Uttar Pradesh, 208024

NOTICE is hereby given that the certificate for the **GANESHA ECOSPHERE LIMITED** as detailed below has been lost / mislaid and the holders of the said securities / applicants have applied to the company to issue duplicate certificate. Any person who has claim in respect of the said securities should lodge such claim with the company at the registered office within 15 days from this date, else the company will proceed to issue duplicate without further intimation.

Names of holders	Kind of Securities & face value.	No of Securities	Folio No	Certificate No	Distinctive Nos
K Panduranga Kamath	Equity share Face value Rs.10	100	34903	00004492	1030451/1030550
		100	34903	00044927	4440381/4440480
		100	34903	00040080	3960873/3960972
		100	34903	00040103	3963173/3963272
		100	34916	00040735	4025144/4025243

UDUPI 28.11.2023 K PANDURANGA KAMATH

"Form No. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government Eastern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **Som Datt Landmark Hotels & Recreations Private Limited (CIN:(CIN:U55101WB2009PTC139735)** having its registered office at Gajraj Chambers, 2B, Second Floor, 86 B/2, Topsia Road (South) Kolkata WB 700046, ...**Petitioner**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting/ **Extra ordinary general meeting held on 17/08/2023** to enable the company to change its Registered Office from **"State of West Bengal"** to **"State of Uttar Pradesh".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company **may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address **Nizam Place, II MSO Building, 3rd Floor, 234/4,AJC Bose Road, Kolkata 700020, West Bengal within fourteen days** of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below :

Registerd Office : Gajraj Chambers, 2B, Second Floor, 86 B/2, Topsia Road (South) Kolkata WB 700046.

For and on behalf of the Applicant
For M/S Som Datt Landmark Hotels & Recreations Private Limited
Sd/-
Yash Malhotra
Director
DIN: 08136641

Date : 27.11.2023
Place : Kolkata

Form No. INC-25A

Before the Regional Director, Ministry of Corporate Affairs, Eastern Region

In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

And

In the matter of **AMRI HOSPITALS LIMITED** having Registered Office at **P-4 & 5, C.I.T SCHEME- LXXII, BLOCK-A, GARIAHAT ROAD, KOLKATA 700029, WEST BENGAL, (CIN: U85110WB1986PLC040525)**

Applicant

Notice is hereby given to the general public that the Company is intending to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 24.11.2023 to enable the Company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director, Ministry of Corporate Affairs, Nizam Palace, II MSO Building, 3rd Floor, 234/4 A.J.C. Bose Road, Kolkata-700020, within fourteen days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:

For and on behalf of the Applicant
Yogesh Manpuria
Chief Financial Officer & Company Secretary
(A14336)

Registered Office: **P-4 & 5, C.I.T Scheme- LXXII, Block-A, Gariahat Road, Kolkata 700029, West Bengal.**

Date : 24.11.2023
Place : Kolkata

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013

[Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

Notice is hereby given that in pursuance of Sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the **Registrar at Nizam Palace, 2nd MSO Building, 2nd Floor, 234/4, A J C Bose Road, Kolkata-700020, West Bengal that Bajoria Service Providers LLP (LLPIN: AAF-6636)** may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a Company limited by shares.

The Principal objects of the Company are as follows:

"To carry on business of service providers and/or deal in real estate and carry out activities incidental and/or ancillary therewith".

A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the registered office situated at **Mcleod House, 3, Netaji Subhas Road, Kolkata-700001, West Bengal.**

Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at **Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana)-122050**, within twenty-one (21) days from the date of publication of this notice, with a copy to the Company at its registered office.

Name of Applicant For and on behalf of
Bajoria Service Providers LLP
Sd/-
Smita Bajoria
Designated Partner
DPIN: 00087222

Date : 27.11.2023
Place : Kolkata

SOMA TEXTILES & INDUSTRIES LIMITED

CIN: L51909WB1940PLC010070

Registered Office: 2, Red Cross Place, Kolkata - 700 001, Phone: 033-22487406/07

Share Dept.: Rakhial Road, Ahmedabad - 380 023, Phone: 079-22743285-8

E-mail: investors@somatextiles.com;**Website:** www.somatextiles.com

NOTICE OF POSTAL BALLOT FOR ATTENTION OF THE MEMBERS OF THE COMPANY

Notice is hereby given to the Members that pursuant to and in compliance with the provisions of Section 110 read with Section 108 of the Companies Act, 2013 ("Act"), Rule 22 and Rule 20 of the Companies (Management and Administration) Rules, 2014, and any other applicable provisions of the Act, relevant Circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and Secretarial Standards on General Meetings (SS-2) issued by the Institute of Company Secretaries of India (ICSI), and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or re-enactment thereof for the time being in force, the Company seeks the approval of the Members for the Special Businesses by way of Special Resolutions, as set out in the postal ballot notice dated November 10, 2023 along with explanatory statement (the "Notice"), by way of electronic means (i.e. remote e-Voting) only for the matter mentioned below:

Item No.	Type of Resolution	Description
1.	Special Resolution	Sale or transfer or otherwise dispose off its whole or part of Industrial land situated at Ahmedabad

Members are hereby informed that:

a) In compliance with the above mentioned provisions and MCA Circulars, the Company has completed dispatch of the aforesaid Notice on Monday, November 27, 2023, through electronic mode to all those Members of the Company whose e-mail addresses are registered with the Company/Depositories as on Friday, November 24, 2023 ("Cut-off Date").

b) The e-Voting period commences on Wednesday, November 29, 2023 at 9:00 a.m. (IST).

c) The e-Voting period ends on Thursday, December 28, 2023 at 5:00 p.m. (IST). The e-voting module shall be disabled for voting thereafter.

d) The e-Voting rights shall be reckoned on the paid-up value of the Sharesonly to those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depository Participant(s) as on the Cut-off date i.e., November 24, 2023. Any person who is not shareholder of the Company as on the Cut-off date shall treat the Postal Ballot Notice for information only.

e) Detailed instructions for remote e-Voting are provided in the notes of the Notice.

f) The Board of Directors of the Company has appointed Mr. Pravin Kumar Drolia, Practicing Company Secretary (Membership No.: F2366, CP No. 1362) as the Scrutinizer to scrutinize the remote e-Voting process and casting vote through e-voting system in a fair and transparent manner.

g) In accordance with the MCA Circulars, requirement of sending physical copies of the Notice, postal ballot forms and pre-paid business reply envelopes has been dispensed with and Members can vote only through remote e-Voting. The Company has engaged the services of Central Depository Services (India) Limited ("CDSL")as the authorised agency for the purpose of providing e-Voting facility to all its Members.

h) Members who have not received Notice may write to ahmedabad@linkintime.co.in the same over email or download the same from the website of the Company i.e. www.somatextiles.com.comor from the website of CDSL i.e. www.evotingindia.com.

i) For all grievances connected with the facility for e-Voting, Members may address the same to Mr. Rakesh Dalvi, Sr. Manager, CDSL, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai-400013 or send an email to helpdesk.evoting@cdslindia.com or call on 022-23058542/43. All grievances/queries related to this Postal Ballot may be addressed to RTA of the Company at ahmedabad@linkintime.co.in

j) The results of Postal Ballot shall be declared on or before Saturday, December 30, 2023 and along with the Scrutinizer's report, be communicated to the stock exchanges, and will also be displayed on the Company's website www.agigreenpac.com and on the website of CDSL.

By order of the Board of Directors
For Soma Textiles & Industries Limited
Sd/-
(Reena Prasad)
Company Secretary
Membership No.: ACS 53284

Place: Kolkata
Date: 27th November, 2023

Inviting applications for Quality Council of India

The Quality Council of India (QCI) is an autonomous body set up by the Government of India in collaboration with premier industry bodies with DPIIT, Ministry of Commerce and Industry as its nodal point. QCI establishes and operates the national accreditation structure and promotes quality through various certification and accreditation programs. QCI works across multiple sectors, including manufacturing, services, healthcare, education, and more, to enhance competitiveness and quality in Indian industries.

QCI is looking for high-caliber professionals (on a contractual basis) across two positions:

- Chief Financial Officer (CFO) [No. of post - 1]
- Assistant Secretary General (ASG) [No. of post – 2; 1 for Strategy and Growth and 1 for Monitoring and Transformation]

Interested candidates must submit their resume/CV and a cover letter highlighting their relevant experience and qualifications to hr@qcin.org by **December 20, 2023, 5:00 pm. Please mention "CFO-QCI" or "ASG-QCI" in the subject line as per the application.** Only shortlisted candidates will be contacted.

The details are available at https://qcin.org/work-with-us/

QCI reserves the right to cancel/withdraw/amend the advertisement without assigning any reasons.

HR & Admn., QCI

QCI's Boards and Divisions

PADD PPID TCB ZED

Quality Council of India, Institution of Engineers Building, 2nd Floor, 2 - Bahadur Shah Zafar Marg, New Delhi - 110002, India

भारतीय कंटेनर निगम लिमिटेड
Container Corporation of India Ltd.
(भारत सरकार का उपक्रम) (A Govt. of India Undertaking)
NSIC New MDBP Building, 2nd Floor, Okhla Indl. Estate (Opp. NSIC Okhla Metro Station), New Delhi-110020

TENDER NOTICE (E-Tendering Mode Only)

Online E-Bids are invited for Cargo Handling at CFS Dronagiri (DRTA), Navi Mumbai (Maharashtra) for Five (04+1) years.

Tender No	**CON/AREA-II/DRTA/CARGO/HT07/2023**
Estimated Cost	Rs.42,58,36,583/- (Inclusive of GST) for Five (04+1) years
Date of Sale (On Line)	From 28.11.2023 at 15:00 hrs. to 18.12.2023 (up to 16:00 hrs.)
Pre Bid Meeting	On 04.12.2023 up to 15:00 hrs.
Last Date & Time of submission	On 19.12.2023 up to 16:00 hrs.
Date & Time of Opening	On 20.12.2023 at 15:30 hrs.

For eligibility criteria and other details please log on to www.concorindia.com or eprocure.gov.in or www.tenderwizard.com/CCIL. Bidders are requested to visit the website regularly. For complete details log on to www.tenderwizard.com/CCIL.

Executive Director/Area-II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **M/S AELIS ENTERPRISE LEARNING** AND **IMPLEMENATION SOLUTIONS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Aelis Enterprise Learning And Implementation Solutions Private Limited
2.	Date of incorporation of corporate debtor	21-10-2009
3.	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999WB2009PTC216105
5.	Address of the registered office and principal office (if any) of corporate debtor	4/8, SN Bannerjee Road Barrackpore Shopping Arcade, Parganas North, Kolkata, West Bengal, India, 700120
6.	Date of closure of Insolvency Resolution Process	20-11-2023
7.	Liquidation commencement date of corporate debtor	20-11-2023 (Liquidator Appointed on 22-11-2023 and order received on 23-11-2023)
8.	Name and registration number of the insolvency professional acting as liquidator	**Mr. Pankaj Parakh** IBBI/IPA-001/IP-P-02701/2022-2023/14193
9.	Address and e-mail of the liquidator, as registered with the Board	**Registered Address :** 135A, S P Mukherjee Road, Flat 4B Kolkata - 700026, West Bengal ca.pankajparakh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	135A, S P Mukherjee Road, Flat 4B Kolkata -700026, West Bengal Email : cirpaelis@gmail.com, ca.pankajparakh@gmail.com
11.	Last date for submission of claims	**20-12-2023**

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **Aelis Enterprise Learning And Implementation Solutions Private Limited on 20th November, 2023**.

The stakeholders of **Aelis Enterprise Learning And Implementation Solutions Private Limited** are hereby called upon to submit their claims with proof on or before **20.12.2023**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Mr Pankaj Parakh
Insolvency Professional
IBBI Reg. No. IBBI/IPA-001/IP-P-02701/2022-2023/14193
AFA No. AA1/14193/01/030124/105341 valid upto 03.01.2024

Date : 28-11-2023
Place : Kolkata

METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED

Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai – 400070
Tel. 91 22 6112 9000, Website: www.msei.in/ Email id: secretarial@msei.in
CIN: U65999MH2008PLC185856

NOTICE OF THE 15TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 15th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Wednesday, December 20, 2023 at 2:00 P.M (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai – 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2022-23 is being sent only through electronic mode on Tuesday, November 28, 2023 to all shareholders of the Company whose email addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at https://www.msei.in/about-us/financials and on the website of National Services Depositories Limited ("NSDL") https://www.evoting.nsdl.com.

The Company has provided to its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting:	Sunday, November 17, 2023 from 9:00 AM (IST)
Conclusion of remote e-voting	Tuesday, November 19, 2023 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting.

Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM.

Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of https://www.evoting.nsdl.com (NSDL Website) or contact NSDL, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai – 400 013 or call on the toll-free number(s): 1800 1020 990/1800 224 430 or send a request at evoting@nsdl.co.in.

Helpdesk for Individual Members for any technical issues related to login through Depository i.e, NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 1800 1020 990 or 1800 224 430
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800 22 55 33

For **Metropolitan Stock Exchange of India Limited**
Sd/-
Durgesh Kadam
Head – Legal and Company Secretary
Membership No. F8496

Place: Mumbai
Date: November 28, 2023

SHARP INDIA LIMITED

Registered Office : Gat No. 686/4, Koregoan Bhima, Taluka Shirur, Dist : Pune - 412216
Phone No. : 02137 - 670000/01/02 **Fax No. :** 02137 - 252453 **Website :** www.sharpindialimited.com
CIN : L36759MH1985PLC036759

Extract of Audited Financial Results for the Quarter and Year Ended March 31, 2023

₹ in lakhs

Sr. No.	Particulars	Quarter ended March 31, 2023	Quarter ended March 31, 2022	Year ended March 31, 2023	Year ended March 31, 2022
		Audited	Audited	Audited	Audited
1	Total Income from Operations	3.90	17.00	6.77	25.33
2	Net Profit/(Loss) for the period (before tax, exceptional and/or extraordinary Items)	(402.88)	(351.70)	(1,574.80)	(1,470.82)
3	Net Profit/(Loss) for the period before tax (after exceptional and /or extraordinary Items)	(402.88)	(351.70)	(1,574.80)	(1,470.82)
4	Net Profit/(Loss) for the period after tax (after exceptional and /or extraordinary Items)	(402.88)	(351.70)	(1,574.80)	(1,470.82)
5	Total comprehensive income for the period {comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax)}	(402.88)	(351.70)	(1,574.80)	(1,470.82)
6	Equity Share Capital	2,594.40	2,594.40	2,594.40	2,594.40
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	(10,797.45)	(9,262.94)	(10,797.45)	(9,262.94)
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) (Not annualized in respect of quarterly results)				
	1) Basic	(1.55)	(1.36)	(6.07)	(5.67)
	2) Diluted	(1.55)	(1.36)	(6.07)	(5.67)

Qualified opinion expressed by Statutory Auditor on Standalone Financial Results.

We draw your attention to Note No. 4 to the financial results which states that the Company has ceased business operations from the financial year ended March 31, 2016 and incurred Net Loss of Rs. 402.88 Lakhs and Rs. 1574.80 Lakhs for the quarter and year ended March 31, 2023 respectively and accumulated losses aggregate to Rs. 12,943.94 Lakhs as of March 31, 2023. There is no production of LED TVs from April, 2015 and of Air Conditioners since June, 2015 onwards in the absence of any orders. There is a significant doubt whether the company would be able to continue as a going concern due to material uncertainties in respect of commencement of production and other operations pertaining to it, mobilisation of human and other resources, revival of sales and services, establishing supply chain and also on account of current economic scenario. However, the management considers the going concern assumption as appropriate in view of certain service agreements with group companies and continued financial and operational support from holding company; though it may take longer duration than anticipated for the revival of operations of the Company.

Significant time has been elapsed after cessation of the production activity and in the absence of Board approved business plan and scheme of revival, the impact on the financial results which have been prepared by the management under going concern assumption, cannot be ascertained.

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.The full format of the unaudited Financial Results are available on the Stock Exchange website- www.bseindia.com and website of the company - www.sharpindialimited.com

For **Sharp India Limited**
Masahiko Nakagawasai
Managing Director
DIN: 05274985

Place : Pune
Date : November 27, 2023

SHRIRAM FINANCE LIMITED

(Formerly known as Shriram Transport Finance Company Limited)
Corporate Identity No. (CIN): L65191TN1979PLC007874

Regd. Office: Sri Towers, Plot No. 14A, South Phase, Industrial Estate,Guindy, Chennai - 600 032, Tamil Nadu, India.
Tel No: +91 44 4852 4666 **Website:** www.shriramfinance.in **Email id:** customersupport@shriramfinance.in **Toll Free No.:** 18001034959

AMENDMENT IN THE TERMS AND CONDITIONS GOVERNING ACCEPTANCE OF DEPOSITS UNDER FIXED INVESTMENT PLAN (FIP)

Pursuant to the amendment in the terms and conditions of Fixed Investment Plan (FIP) as approved by the Board of Directors on November 26, 2023, the Company will accept deposits under Fixed Investment Plan (FIP) also from resident non-individual depositors with effect from **November 28, 2023**.

Amendment in the terms and conditions are as follows:

- **Sole Proprietary Firms**
  For opening an account in the name of a sole proprietary firm, Customer Due Diligence of the individual (proprietor) shall be carried out as mentioned in 'Individuals' section above.
  In addition, any two of the following documents shall be obtained as a proof of business/activity in the name of the proprietary firm.
  a) Registration certificate including Udyam Registration Certificate (URC) issued by the Government
  b) Certificate/licence issued by the municipal authorities under Shop and Establishment Act
  c) Sales and Income Tax Returns (not just the acknowledgment) in the name of the sole proprietor where the firm's income is reflected, duly authenticated/acknowledged by the Income Tax authorities
  d) CST/VAT/GST Certificate
  e) Certificate/Registration document issued by Sales Tax/Service Tax/Professional Tax authorities
  f) IEC (Importer Exporter Code) issued to the proprietary concern by the office of DGFT or Licence/certificate of practice issued in the name of the proprietary concern by any professional body incorporated under the statute
  g) Utility bills such as electricity, water, and landline telephone bills in the name of the entity.
- **Company**
  For opening an account in the name of the Company, certified copies of each of the following documents shall be required:
  a) Certificate of incorporation.
  b) Memorandum and Articles of Association.
  c) Board Resolution authorizing placement of the deposit and for execution of the necessary documents in favour of Shriram Finance Limited.
  d) Permanent Account Number of the company.
  e) Proof of identity and address (KYC documents) of the Beneficial Owner(s) and the Authorized Officer signing the Application on behalf of the Company.
  f) Shareholding pattern duly signed by the Authorized person / Auditor / Company Secretary of the company and the details of the names of the Directors of the Company
  g) The names of the relevant persons holding senior management position.
  h) The registered office and the principal place of its business, if it is different.
- **Partnership Firm**
  Certified copies of each of the following documents shall be required:
  a) Registration certificate
  b) Partnership deed
  c) Permanent Account Number of the partnership firm.
  d) Proof of identity and address (KYC documents) of the Beneficial Owner(s) and the Authorized Officer signing the Application on behalf of the Partnership firm.
  e) The names of all the Partners
  f) Address of the Registered Office and the Principal place of its business, if it is different
- **Hindu Undivided Family (HUF)**
  a) HUF PAN Card copy
  b) Deed of declaration of HUF
  c) Proof of identity and address (KYC document) of the Karta.
  d) Pass sheet / Bank statement of the HUF reflecting the name and address of the HUF
- **Trust and Foundations**
  Certified copies of each of the following documents shall be required:
  a) Registration certificate
  b) Trust deed
  c) Permanent Account Number or Form No. 60 as defined in Income-tax Rules, 1962 of the trust (Please refer point 10(b)).
  d) Proof of identity and address (as per KYC mentioned for individuals) of the beneficial owner, managers, officers or employees, as the case may be, holding an attorney to transact on its behalf of the trust.
  e) The names of the beneficiaries, trustees, settlor, protector if any, and authors of the trust
  f) The address of the registered office of the trust
  g) List of trustees and Proof of identity and address (as per KYC mentioned for individuals), for those discharging role as trustee and authorized to transact on behalf of the trust.
- **Unincorporated Association / Body of Individuals**
  a) Resolution of the managing body of such Association or Body of Individuals.
  b) Power of attorney to transact on its behalf.
  c) Permanent Account Number or Form No. 60 as defined in Income-tax Rules, 1962 of the unincorporated association or a body of individuals (Please refer point 10(b)).
  d) Proof of identity and address (as per KYC documents mentioned for individuals) of beneficial owner, managers, officers or employees, as the case may be holding the power of attorney to transact the business on behalf of the Unincorporated association or Body of Individuals.
  e) Such information as may be required to collectively establish the legal existence of such an association or body of individuals
- **Juridical persons not covered above (societies, universities and local bodies like village panchayats)**
  a) Document showing name of the person authorized to act on behalf of the entity;
  b) Proof of identity and address (as per KYC documents mentioned for individuals) of the person who is holding the power of attorney to transact on its behalf.
  c) Permanent Account Number
  d) Such information as may be required to establish the legal existence of such an entity/juridical person.
- Reserve Bank of India has mandated financial institutions to share KYC information to a Central KYC registry (CKYCR) who shall allot a unique KYC number. Depositor(s) are requested to share the unique number upon receipt of the same.
- Deposits made by Trusts/Societies/AOPs/BOIs in the nature of Charitable Institution registered under Section 12A of the Income Tax Act, does not qualify as investments prescribed u/s 11(5) of the Act.
- The FIP is not open for Non-Resident Indians and Foreign Nationals.

This advertisement is in furtherance to the statutory advertisement published by the Company in 'Financial Express' and 'Makkal Kural' on November 18, 2023 as per the Non-Banking Financial Companies and Miscellaneous Non-Banking Companies (Advertisement) Rules, 1977. Other terms and conditions of acceptance of deposits under Fixed Investment Plan (FIP) shall remain unchanged.

For and on behalf of Board of Directors of **Shriram Finance Limited**
(Formerly known as Shriram Transport Finance Company Limited)
Sd/-
Y. S. Chakravarti
Managing Director & CEO
(DIN : 00052308)

Place : Mumbai
Date : November 27, 2023

উত্তর-পূর্ব ভারতের দ্বি-শতবর্ষ প্রাচীন

কুড়ি দিনব্যাপী কোচবিহারের বৃহৎ রাসমেলার উদ্বোধন করলেন রাজ্যের মন্ত্রী শশী পাঁজা

সুভাষ মন্ডল

কোচবিহার, ২৭ নভেম্বর— ২১২ বছরের প্রাচীন কোচবিহারের রাসমেলার উদ্বোধন হলো। সোমবার সন্ধ্যায় উত্তর-পূর্ব ভারতের বৃহত্তম এই মেলার উদ্বোধন করেন রাজ্যের মন্ত্রী শশী পাঁজা। রবিবার কোচবিহার মদনমোহন মন্দির ভাঙনে রাজ প্রথা মেনে শতবর্ষ প্রাচীন ও ঐতিহ্যপূর্ণ কোচবিহারের রাস উৎসব সূচনার পর এদিন রাজ্যের মন্ত্রী সুবিশাল এই মেলার উদ্বোধন করেন। এই অনুষ্ঠানে উপস্থিত ছিলেন কোচবিহার পৌরসভার চেয়ারম্যান রবীন্দ্রনাথ ঘোষ, উত্তরবঙ্গ উন্নয়ন দপ্তরের মন্ত্রী উদয়ন গুহ, বিধায়ক জগদীশ চন্দ্র বসুনিয়া প্রমূখ।

রবিবার কোচবিহার মদনমোহন মন্দির প্রাঙ্গণে জেলাশাসক অরবিন্দ কুমার মিনা নিষ্ঠা সহকারে পূজা অর্চনার পর পবিত্র রাসচক্র ঘুরিয়ে উৎসবের আনুষ্ঠানিক সূচনা করেন। রাজ পরিবারের কুলদেবতা কুলগুরু মদনমোহন মন্দিরের প্রধান পুরোহিত হীরেন্দ্রনাথ ভট্টাচার্যের তত্ত্বাবধানে পুজো অর্চনা ও যজ্ঞে অংশ নেন জেলা শাসক । দিনভর উপবাস থেকে জেলাশাসক অরবিন্দ কুমার মিনা এই পুজো ও যজ্ঞে অংশ নেন। রবিবার রাস পূর্ণিমার পুণ্যলগ্নে ঐতিহাসিক এই উৎসবের আনুষ্ঠানিক পর্বে উপস্থিত ছিলেন কোচবিহার পৌরসভার চেয়ারম্যান রবীন্দ্রনাথ ঘোষ, কোচবিহার জেলা পরিষদের সভাধিপতি সুমিতা বর্মন, উত্তরবঙ্গ উন্নয়ন দপ্তরের মন্ত্রী উদয়ন গুহ, কোচবিহার জেলা পরিষদের সহ-সভাধিপতি আব্দুল জলিল আহমেদ, উত্তরবঙ্গ রাষ্ট্রীয় পরিবহনের চেয়ারম্যান পার্থপ্রতিম সরকার, কোচবিহারের পুলিশ সুপার দ্যুতিমান ভট্টাচার্য, কোচবিহার পৌরসভার কাউন্সিলর অভিজিৎ দে ভৌমিক প্রমুখ। অভিযোগ উঠেছে, রাস উৎসবের আমন্ত্রণ পত্রে শাসকদলের নেতা-মন্ত্রীদের নাম থাকলেও জেলার সাংসদ তথা কেন্দ্রীয়মন্ত্রী এবং বিজেপি বিধায়কদের নাম নেই। আঁটোসাঁটো পুলিশি নিরাপত্তা ব্যবস্থার মধ্য দিয়ে শুরু হয় মদনমোহনের এই রাস উৎসব। এদিন এই উৎসবকে ঘিরে মদনমোহন মন্দির চত্বরে উৎসুক মানুষের ভিড় উপচে পড়ে।

এখানে উল্লেখ্য, ১৮৯০ সালে তৎকালীন মহারাজা ও কোচবিহারের রূপকার নৃপেন্দ্র নারায়ণের আমলে মদনমোহন মন্দির প্রতিষ্ঠা হওয়ার পর থেকেই মন্দির চত্বরে এই উৎসবের আয়োজন করা হয়। সে সময় কোচবিহারের মহারাজারা রাসচক্র ঘুরিয়ে উৎসবের সূচনা করলেও পরবর্তীকালে দেবত্র ট্রাস্ট বোর্ডের সভাপতি তথা জেলাশাসক পদাধিকার বলে রাস চক্র ঘুরিয়ে এই উৎসবের সূচনা করেন। এরপরই সর্বসাধারণের জন্য মন্দির চত্বর খুলে দেওয়া হয়। কোচবিহারের প্রাণের ঠাকুর মদনমোহনের এই রাসযাত্রাকে ঘিরে ব্যাপক উৎসাহ ও উদ্দীপনার সৃষ্টি হয় স্থানীয় মানুষজনের মধ্যে। এই রাস উৎসবকে ঘিরে আগামী কুড়ি দিনব্যাপী উত্তর-পূর্ব ভারতের বৃহৎ রাস মেলায় প্রচুর উৎসাহী মানুষের সমাগম ঘটবে বলে মনে করছে মেলা কর্তৃপক্ষ। কোচবিহার পুরসভার চেয়ারম্যান রবীন্দ্রনাথ ঘোষ রাস মেলা সুষ্ঠুভাবে সম্পন্ন করার লক্ষ্যে বিভিন্ন প্রকার পদক্ষেপ গ্রহণ করেছেন বলে জানান। পুলিশ ও প্রশাসনের পক্ষ থেকেও নিরাপত্তার কথা মাথায় রেখে উপযুক্ত ব্যবস্থা গ্রহণ করা হয়েছে বলে জানানো হয়। প্রতিবছরের মতো এবারও বেশ কয়েক হাজার দোকানি তাদের বিভিন্ন প্রকার পসরা নিয়ে হাজির হবেন এই মেলায়। মেলার বিশেষ আকর্ষণ ছোটদের টমটম গাড়ি এবং ভেটাগুড়ি ও পুন্ডিবাড়ির জিলিপি।

বাংলাদেশ থেকে আগ্রহী ব্যবসায়ীরা এ বছরও মেলায় হাজির হয়েছেন তাদের পসরা নিয়ে। বাংলাদেশের রুপালি ইলিশ মাছ থেকে শুরু করে নলেন গুড় ও বস্ত্র সম্ভার নিয়ে হাজির হয়েছেন তারা। উত্তর প্রদেশ ও বিহার থেকেও পাথরের থালা, বাটি, গ্লাস এবং ছোটদের জন্য টমটম গাড়ি মেলায় হাজির। সর্বোপরি পান থেকে চুন সব কিছুই মেলে কোচবিহারের এই বৃহৎ রাসমেলায়। কোচবিহারের এই রাস উৎসব ও রাস মেলাকে ঘিরে মদনমোহন মন্দির চত্বর আলোক মালায় সেজে উঠেছে। মেলার ক'দিন হাজার হাজার মানুষের উপস্থিতিতে মেলা প্রাঙ্গণ যেন হয়ে উঠবে সর্বধর্মের মহামিলন ক্ষেত্র।

এক রাতে বাইপাসে পরপর দুটি দুর্ঘটনা

নিজস্ব প্রতিনিধি— রবিবার রাতে বাইপাসে পরপর দুটি দুর্ঘটনা। দুটি দুর্ঘটনাতে জখম হয়েছে দুইজন। একই এলাকায় পরপর দুটি দুর্ঘটনা ঘটায় চঞ্চল্য ছড়ায় এলাকায়। প্রথম দুর্ঘটনাটি ঘটে একটি চারচাকা গাড়িতে। পুলিশ সূত্রে জানা গিয়েছে, এদিন রাতে বাইপাস ধরে রুবির দিক থেকে সায়েন্স সিটির দিকে যাচ্ছিল একটি চারচাকা গাড়ি। গাড়িতে একজন যুবক ও তরুণী ছিলেন। একটি সিগন্যালের কাছে এসে গাড়িটি নিয়ন্ত্রণ হারিয়ে উল্টে যায়। দুর্ঘটনায় দুজন আরোহীরই চোট লেগেছে বলে জানা গিয়েছে। দ্বিতীয় দুর্ঘটনাটি একটি বাইক দুর্ঘটনা। কাকতালীয় ভাবে দুটি ঘটনাই একই এলাকায় ঘটেছে। পুলিশ সূত্রে খবর, বাইকটি রুবির দিক থেকে সায়েন্স সিটির দিকে যাচ্ছিল। আরেকটি বাইক আসছিল উল্টোদিক থেকে। দুটি বাইক কাছাকাছি চলে আসতেই, প্রথম বাইকের চালক নিয়ন্ত্রণ হারান ও চাকা পিছলে যায়। ওই বাইক থেকে ছিটকে পরে দুই আরোহী। জানা গিয়েছে ঘটনায় ওই দুই আরোহী গুরুতর জখম হয়েছেন। দুর্ঘটনার পরে স্থানীয় বাসিন্দারা তড়িঘড়ি তাদের এসএসকেএম ট্রমা সেন্টারে নিয়ে যান। হাসপাতাল সূত্রে জানা গিয়েছে, আহত দুজনের অবস্থা আশঙ্কাজনক। দুটি দুর্ঘটনায়ই অতিরিক্ত গতির জন্য হয়েছে বলে মনে করা হচ্ছে। তবে একই এলাকায় পরপর গাড়ি এবং বাইক দুর্ঘটনা হওয়ার জন্য, আতঙ্ক ছড়িয়েছে।

কোলাঘাটের শ্যুট আউটের ঘটনায় গ্রেফতার এক

নিজস্ব সংবাদদাতা, পূর্ব মেদিনীপুর, **২৭ নভেম্বর—** গত ২০ নভেম্বর কোলাঘাটের ছয় নম্বর জাতীয় সড়কে স্বর্ণ ব্যবসায়ী সমীর পড়িয়াকে গুলি করে দুষ্কৃতীরা খুন করে এবং কয়েক লক্ষ টাকার সোনার গহনা এবং নগদ টাকা নিয়ে চম্পট দেয়। ওই ঘটনায় জড়িত থাকার অভিযোগে সোমবার হাওড়ার শ্যামপুরের বাসিন্দা সেখ ইশাক নামে একজনকে পুলিশ গ্রেফতার করেছে। মৃত স্বর্ণব্যবসায়ী সমীরের বাবা সুকুমার পড়িয়া ও মামাতো ভাই নারায়ণচন্দ্র নায়ক বলেন, অতি সত্বর সমস্ত দুষ্কৃতকারীদের গ্রেফতার করতে হবে। নারায়ণচন্দ্র নায়ক বলেন, পুলিশ একজনকে গ্রেফতার করেছে, বাকি অভিযুক্তদের দ্রুত গ্রেফতার করতে হবে। সেই সঙ্গে দুষ্কৃতীদের কাছ থেকে সোনার গহনা ও নগদ টাকাও উদ্ধার করার ব্যবস্থা করতে হবে। এছাড়াও ওই এলাকায় পুলিশি নিরাপত্তা ব্যবস্থা জোরদার করতে হবে। আগামীদিনে যাতে এই ধরনের ঘটনা না ঘটে সে ব্যাপারে পুলিশকে প্রয়োজনীয় পদক্ষেপ গ্রহণ করতে হবে।

'মতুয়া কার্ড নাগরিকত্বের প্রমাণ হতে পারে না'

কেন্দ্রীয় মন্ত্রীর তত্ত্ব মানতে নারাজ বিজেপি বিধায়ক

নিজস্ব প্রতিনিধি— রাস উৎসবে অংশ নিয়ে কেন্দ্রীয় প্রতিমন্ত্রী অজয় মিশ্র টেনি রবিবার জানিয়েছিলেন, অল ইন্ডিয়া মতুয়া মহাসংঘের সংঘাধিপতি তথা কেন্দ্রীয় প্রতিমন্ত্রী শান্তনু ঠাকুরের দেওয়া কার্ড নিয়ে সারা দেশে নির্ভয়ে যাতায়াত করতে পারবেন। ২৪ ঘণ্টা কাটতে না কাটতেই মন্ত্রীর এই মন্তব্যের বিরোধিতা করলেন তাঁরই দলের বিজেপি বিধায়ক অসীম সরকার। এ প্রসঙ্গে তিনি বলেন, 'মতুয়া কার্ড নাগরিকত্বের প্রমাণ পত্র হতে পারে না।' হরিণঘাটার বিধায়ক অসীম সরকার সোমবার উত্তর ২৪ পরগনা জেলার বাগদা ব্লকের হেলেঞ্চাতে দলের উদ্বাস্তু সেলের সভায় যোগ দেন। এই সভায় উপস্থিত ছিলেন বিজেপি বনগাঁ উত্তর বিধানসভা কেন্দ্রের বিধায়ক অশোক কীর্তনিয়া। এই সভায় বক্তব্য রাখতে গিয়ে বিজেপির বিধায়ক অসীম সরকার বলেন, 'একটা কথা শুনলাম। একজন কেন্দ্রীয় মন্ত্রী এখানে এসেছিলেন। তিনি বলছেন, ঠাকুরবাড়ি থেকে যে মতুয়া কার্ড দেওয়া হয়েছে, তা নাকি নাগরিকত্বের প্রমাণ। আমি বুঝতে পারলাম না, ওটা হিন্দুত্বের প্রমাণ হতে পারে। ওটা কখনও নাগরিকত্ব নয়। আমার কাছে বহু মতুয়া ফোন করেছেন, পত্রিকা থেকে ফোন করে বলা হয়েছে মতুয়া কার্ড থাকলে নাকি নাগরিকত্বের প্রমাণ, আর কিছু লাগবে না? ওটাই নাকি নাগরিকত্বের প্রমাণপত্র। এটা যদি কেউ বলে থাকে, তাহলে তা সম্পূর্ণ ভাঁওতা দেওয়া কথা। আমি রাজনীতি করতে এসে ভাঁওতা দিই না কখনও। তাতে রাজনীতি হোক বা না হোক।' এখানেই থেমে না থেকে বিজেপি বিধায়ক অসীম সরকারের আশঙ্কা, ভুল বার্তা বাজারে রটলে তার পরিণতি মারাত্মক হয়। এই প্রসঙ্গে তিনি আরও বলেন, 'কার্ড দিয়ে ব্যবসা শুরু হবে। ৫০০ টাকা দিয়ে লোকে কার্ড কিনবে। আমিও মতুয়াদের একজন। উদ্বাস্তুদের একজন। উদ্বাস্তু মানুষ সব আমার আপনজন। এ ধরনের কার্ড বিক্রি হলে কার্ডের জালিয়াতি শুরু হবে।' একজন কেন্দ্রীয় মন্ত্রীর নাগরিকত্বের প্রমাণপত্র হিসেবে কার্ডের তত্ত্বকে তাঁরই দলের বিধায়ক খারিজ করে দিলেন, তা নিয়ে বিজেপির অন্দরেও বিতর্ক শুরু হয়েছে। আসলে মতুয়াদের মন পেতে এবং তাঁদের ভোটব্যাঙ্ক হিসেবে ব্যবহার করার জন্য বিভ্রান্তি সৃষ্টি করা হচ্ছে। এবং তা করা হচ্ছে পরিকল্পিতভাবে। বিজেপির মন্ত্রী ও বিধায়কের মধ্যে মতপার্থক্য স্পষ্ট করে দিচ্ছে হোমওয়ার্ক না করে বাজার গরম করার জন্য কেন্দ্রীয় মন্ত্রী যা খুশি তাই বলে গিয়েছেন। এই প্রসঙ্গে তৃণমূল বনগাঁ সাংগঠনিক জেলার সভাপতি বিশ্বজিৎ দাস সংবাদ মাধ্যমকে জানিয়েছেন, 'আমরা তো প্রথম থেকেই বলে আসছি। অসীম সরকার আজ বুঝতে পেরেছেন, তাই প্রকাশ্য সভায় বললেন। ধীরে ধীরে মানুষ বিজেপির ভাঁওতা বুঝতে পারবে।'

প্রত্যন্ত গ্রামের স্কুলে শিক্ষকতা করতে অনীহা প্রকাশ ২৫ জন চাকরিপ্রার্থীর

নিজস্ব প্রতিনিধি— ২৫ জন চাকরিপ্রার্থী উচ্চ প্রাথমিক শিক্ষক নিয়োগের কাউন্সেলিংয়ে যোগ দেওয়ার পরেও গ্রামের স্কুলে শিক্ষক হতে অনীহা প্রকাশ করেন। এই চাঞ্চল্যকর তথ্য সামনে আসার পর নড়েচড়ে বসেছে শিক্ষা দফতর। গ্রামের স্কুলগুলিতে শিক্ষকতা বাধ্যতামূলক করার পথে রাজ্য সরকার, এমনটাই জানা যাচ্ছে। গ্রামের স্বাস্থ্যকেন্দ্রগুলিতে গিয়ে চিকিৎসকদের চিকিৎসা বাধ্যতামূলক থাকলেও, শিক্ষকদের ক্ষেত্রে এমন কোনও বিধি ছিল না। কিন্তু ২৫ জন চাকরিপ্রার্থী গ্রামের স্কুলে শিক্ষক হতে না চাওয়ায়, বিষয়টি রীতিমতো গুরুত্ব সহকারে দেখছেন শিক্ষামন্ত্রী ব্রাত্য বসু। সংবাদমাধ্যমকে তিনি জানিয়েছেন, 'গ্রামে শিক্ষকতা আমরা বাধ্যতামূলক করব। আমরা এটা কার্যকর করব। এটা ঠিক নয়, গ্রামে হবু শিক্ষকরা শিক্ষকতা করতে যেতে চাইছেন না। আমরা শহর ও গ্রামের মধ্যে সামঞ্জস্য বজায় রাখতে চাই। দফতর দেখছে গোটা বিষয়টি।'

চলতি সপ্তাহে গ্রামের স্কুলগুলিতে শিক্ষক নিয়োগ সহ বিভিন্ন বিষয় নিয়ে এসএসসি ও দফতরের আধিকারিকদের সঙ্গে শিক্ষামন্ত্রীর বৈঠকের কথা রয়েছে। এসএসসি সূত্রে জানা গিয়েছে, পশ্চিম মেদিনীপুর, পুরুলিয়া এবং ঝাড়গ্রামের মতো জেলাগুলির প্রান্তিক অঞ্চলের স্কুলগুলিতে চাকরি নিতে চাইছেন না এই ২৫ জন চাকরিপ্রার্থী। এই পছন্দ না হওয়া স্কুলগুলি গ্রামাঞ্চলেই অবস্থিত। এ প্রসঙ্গে স্কুল সার্ভিস কমিশনের চেয়ারম্যান সিদ্ধার্থ মজুমদার বলেন, 'এটা ঠিক যে স্কুলগুলির কথা বলা হচ্ছে, সেই স্কুলগুলি শহরাঞ্চলে নয়, তার থেকে অনেকটা দূরে। তবে কাউন্সেলিংয়ে এসেও চাকরি নিচ্ছেন না এর পিছনে কয়েকটি কারণও রয়েছে।'

মুর্শিদাবাদে বিবেকানন্দ ভাবানুরাগী জেলা যুব সম্মেলন

নিজস্ব সংবাদদাতা, বহরমপুর, ২৭ নভেম্বর– ভাবানুরাগী জেলা যুব সম্মেলন সমন্বয় সমিতির উদ্যোগে এবং গোলপার্ক রামকৃষ্ণ মিশন ইনস্টিটিউট অফ কালচার-এর সহযোগিতায় মুর্শিদাবাদের সারগাছি রামকৃষ্ণ মিশন আশ্রমের বিবেকানন্দ প্রেক্ষাগৃহে অনুষ্ঠিত হয়ে গেল প্রতিনিধি সম্মেলন। জেলা সমন্বয় সমিতি অনুমোদিত ২২টি সংস্থার ১২০ জন যুবক-যুবতীদের নিয়ে একদিনের বিবেকানন্দ ভাবানুরাগী জেলা যুব সম্মেলন এবং প্রতিটি সংস্থার দু'জন প্রতিনিধিদের নিয়ে একটি প্রতিনিধি সম্মেলন অনুষ্ঠিত হয়। অনুষ্ঠানে স্বামী বিবেকানন্দও যুব সমাজ বিষয়ে প্রসঙ্গিক ও তথ্য সমৃদ্ধ বক্তব্য রাখেন সারগাছি রামকৃষ্ণ বিশন আশ্রমের সম্পাদক স্বামী বিশ্বময়ানন্দ এবং গোলপার্ক রামকৃষ্ণ মিশন ইনস্টিটিউট অফ কালচার যুব সম্মেলনের ভারপ্রাপ্ত মহারাজ স্বামী ইষ্টাব্রতনন্দ। এছাড়াও স্কটিশচার্চ কলেজের অধ্যাপক ড. উপেন্দ্রনাথ নন্দী, যুব প্রতিনিধি শ্রাবণী কুণ্ডু বক্তব্য রাখেন। অনুষ্ঠানে উপস্থিত যুব প্রতিনিধিদের নিয়ে একটি লিখিত মূল্যায়ন হয় এবং চারজনকে পুরস্কার প্রদান করা হয়। সমগ্র অনুষ্ঠানটি সঞ্চালনা করেন মুর্শিদাবাদ জেলা যুব সমন্বয় সমিতির আহ্বায়ক তাপস গোস্বামী। এদিন দু'বছরের জন্য নতুন জেলা যুব সমন্বয় সমিতির গঠন করা হয়।

শুভেন্দু অধিকারীকে প্রথমে কান ধরে ক্ষমা চাইতে হবে

রাজ্যের বিরোধী দলনেতাকে চরম ভাষায় আক্রমণ সেলিমের

নিজস্ব সংবাদদাতা, বহরমপুর, ২৭ নভেম্বর— মুর্শিদাবাদে এসে রাজ্যের বিরোধী দলনেতা শুভেন্দু অধিকারীকে চরম ভাষায় আক্রমণ করলেন সিপিএমের রাজ্য সম্পাদক মহম্মদ সেলিম। সোমবার তিনি সিপিএমের মুর্শিদাবাদ জেলা কার্যালয়ে সাংবাদিকদের মুখোমুখি হন। সেখানে বিভিন্ন প্রশ্নের উত্তর দেন। একটি প্রশ্নের উত্তর দিতে গিয়ে মহম্মদ সেলিম জানান, কোনও প্রতিবাদ করার আগে শুভেন্দু অধিকারীকে কান ধরে ক্ষমা চাইতে হবে। সেই সঙ্গে একগুচ্ছ প্রশ্নবাণ তিনি ছুঁড়ে দিয়ে সিপিএমের রাজ্য সম্পাদক রাজ্যের বিরোধী দলনেতাকে প্রকাশ্যে মানুষের সামনে তার উত্তরও দিতে বলেন।

এদিন মহম্মদ সেলিম বলেন, 'নন্দীগ্রামের পরে শুভেন্দু অধিকারী তৃণমূলের ঝান্ডা এবং মাওবাদীদের সঙ্গে নিয়ে সুমিত্রা মান্নার ঘর পুড়িয়েছিল। তাঁকে মেরে খুন করেছিল তৃণমূলের বাহিনী। ২০০৯ সালের নভেম্বর মাসের ২৫ তারিখে। শ্মশান করতে চেয়েছিল খেজুরিকে। আর এখন বিজেপি'র ঝাণ্ডা ধরে নাটক করছে। তাঁকে কোনও প্রতিবাদ করার আগে প্রথমে কান ধরে ক্ষমা চাইতে হবে। তাঁকে বলতে হবে যে, আমি মমতার কথায়, মুকুলের কথায় তৃণমূলের ঝাণ্ডা নিয়ে অন্যায় করেছি এবং যে খুনোখুনির ডাক দিয়েছিলাম, যে হত্যা করেছিলাম জঙ্গলমহল, নন্দীগ্রাম, সিঙ্গুরে, সেগুলো অন্যায় করেছিলাম। তাঁকে বলতে হবে, কে তাপসী মালিককে নিয়ে ষড়যন্ত্র করেছিল এবং সুজিত দত্তকে ফাঁসিয়েছিল। কে কিষানজিকে নিয়ে এসেছিল, তাঁকে কত দানাপানি দিয়েছিল, কত টাকা দিয়েছিল। নন্দীগ্রামে আমাদের শংকর সামন্ত সহ একটার পর একট খুন হয়েছিল, কারা করেছিল? খেজুরিতে আজ পর্যন্ত সন্ত্রাসের আবহাওয়া তৈরি হয়েছে, এটার জন্য দায়ী এবং দোষী কারা? উনি বলুন। ইতিহাসের নিয়ম হচ্ছে রাজনীতিতে যদি কেউ অন্যায় করে, তাহলে মানুষের সামনে তাঁকে ক্ষমা চাইতে হয়। তা না হলে কেউ তাঁকে কোনওদিন ক্ষমা করবে না।'

সোমবার উলুবেড়িয়ায় শরৎচন্দ্র চট্টোপাধ্যায় মেডিকেল কলেজ হাসপাতালে পরিদর্শন করেন রাজ্যের জনস্বাস্থ্য কারিগরি ও পূর্তমন্ত্রী পুলক রায়, পরিদর্শন কালে মন্ত্রী হাসপাতালে রোগীও তাদের আত্মীয় স্বজনদের সঙ্গে কথা বলেন, এবং হাসপাতালের সুপারের সঙ্গে একাধিক বিষয়ে আলোচনা করেন। সঙ্গে ছিলেন উলুবেড়িয়া মহকুমা শাসক মানুষ কুমার মন্ডল, উলুবেড়িয়া পৌরসভা চেয়ারম্যান অভয় কুমার দাস, ভাইস চেয়ারম্যান সেখ ইনামুর রহমান, চেয়ারম্যান পারিষদ সেখ আকবর আলী সহ অন্যান্য। ছবি ও তথ্য—মতিয়ার রহমান

রাস উৎসবে জমজমাট হয়ে ওঠে দাঁইহাট শহর

নিজস্ব সংবাদদাতা, বর্ধমান ২৭ নভেম্বর— রাস উৎসবে জমজমাট হয়ে ওঠে দাঁইহাট শহর। বাংলার লোকউৎসব পূর্ব বর্ধমান জেলার দাঁইহাটের রাস উৎসব। এই রাস উৎসব শতাব্দী প্রাচীন। রাসের শোভাযাত্রা দেখতে হাজার হাজার মানুষ ভিড় জমায় দাঁইহাট শহরে। আগে দাঁইহাটে পটের পুজো হতো। পটের পুজোর পরবর্তিতে প্রতিমার পুজো হয়। এই রাস উৎসবকে কেন্দ্র করে বিভিন্ন ক্লাবে থিমের পুজোর হয়। দাঁইহাটের নবারুণ সংঘ ও টাইগার ক্লাবের পুজো উদ্বোধন করলেন দাঁইহাট ব্লাড ডোনার এসোসিয়েশনের সভাপতি জয়দেব দত্ত। নবারুণ সংঘের প্যান্ডেল করা হয়েছে কাঠের পুতুল, কুলো দিয়ে। ঠাকুর হলো কালি। এই সংঘের পক্ষ থেকে একটি পত্রিকা উদ্বোধন করা হয়। টাইগার ক্লাবে মা শেরাবালী পূজা করা হয়। এইবার ক্লাবের পূজা ৩১ বছরে পড়লো। পুজো উদ্বোধন অনুষ্ঠানে উপস্থিত হয়েছিল প্রতিবন্ধী ছাত্র সহ দাঁইহাট ব্লাড ডোনার অ্যাসোসিয়েশনের সদস্য এবং ক্লাবের সদস্যরা। এইদিন দাঁইহাটের বৌদ্ধ সংঘের পুজো উদ্বোধন করলেন কাটোয়ার এসডিপিও কৌশিক বসাক।

সংযুক্ত কিষাণ সভার ৩০তম মুর্শিদাবাদ জেলা সম্মেলন

নিজস্ব সংবাদদাতা, বহরমপুর, ২৭ নভেম্বর— ভরতপুরে অনুষ্ঠিত হয়ে গেল আরএসপি-এর কৃষক সংগঠন 'সংযুক্ত কিষাণ সভা'র ৩০তম মুর্শিদাবাদ জেলা সম্মেলন। সম্মেলনের শুরুতেই সংগঠনের পাঁচ শতাধিক কর্মী-সমর্থক কৃষকের বিভিন্ন দাবি নিয়ে ভরতপুরে বিক্ষোভ মিছিল করে। মিছিলটি বিভিন্ন এলাকা পরিক্রমা করে। এরপর পতাকা উত্তোলনের মধ্য দিয়ে সম্মেলনের কাজ শুরু হয়। পতাকা উত্তোলন করেন 'সংযুক্ত কিষাণ সভা'র রাজ্য সম্পাদক তথা প্রাক্তন মন্ত্রী সুভাষ নস্কর। সম্মেলনে প্রতিনিধি অধিবেশনের উদ্বোধন করেন আরএসপি-এর রাজ্য সম্পাদক তপন হোড়। এছাড়াও বক্তব্য রাখেন আরএসপি-এর কেন্দ্রীয় কমিটির সদস্য নওফেল মহম্মদ সফিউল্লা, মুর্শিদাবাদ জেলা সম্পাদক অঞ্জনাভ দত্ত, আরএসপি নেতা জামাল চৌধুরী প্রমুখ। বিভিন্ন অঞ্চল থেকে নির্বাচিত ২৮৫জন প্রতিনিধিকে নিয়ে জেলা সম্মেলন শুরু হয়। সম্মেলন শেষে ৫৩ জনের একটি শক্তিশালী জেলা কমিটি গঠন করা হয়। সম্পাদক এবং সভাপতি নির্বাচিত হন যথাক্রমে সরিফুল ইসলাম এবং বিশ্বনাথ কর্মকার।

নওফেল মহম্মদ সফিউল্লা, অঞ্জনাভ দত্ত প্রমুখ বলেন, 'পাট চাষিদের সবরকম সরকারি সাহায্য ও স্বামীনাথন কমিশনের নিয়ম মেনে সমস্ত ফসলের সহায়ক মূল্য ঘোষণা, প্রকৃত কৃষকদের কৃষিঋণ ও ভাতা প্রদান, ৬০ বছরের উর্ধ্বে প্রত্যেক কৃষককে ন্যূনতম পাঁচ হাজার টাকা পেনশন প্রদান, বিদ্যুতে স্মার্ট মিটারিং বন্ধ, বন্ধ হয়ে পড়ে থাকা পলাশী সুগার মিল অবিলম্বে খোলা, গঙ্গা-পদ্মা সহ সমস্ত নদ-নদীর ভাঙন প্রতিরোধ, সার, বীজ ও কীটনাশকের দাম কমানো ইত্যাদি দাবীগুলিকে সামনে রেখেই ৩০তম মুর্শিদাবাদ জেলা সম্মেলন অনুষ্ঠিত হল।'

মন্তেশ্বরে ১৫ কেজি বাজি নিষ্ক্রিয় করলো বম্ব স্কোয়াড

নিজস্ব সংবাদদাতা, বর্ধমান ২৭ নভেম্বর— মন্তেশ্বর থানার পক্ষ থেকে উদ্ধার করা নিষিদ্ধ শব্দবাজি নিষ্ক্রিয় করল বোমস্কোয়ার্ড।দুর্গাপুজো ও কালীপুজোর প্রাক্কালে মন্তেশ্বর ব্লকের বিভিন্ন এলাকায় হানা দিয়ে কালিফটকা , দোদমা, গিটেবোম সহ বিভিন্ন রকমের অবৈধ নিষিদ্ধ শব্দবাজি বাজি উদ্ধার করেছিল মন্তেশ্বর থানার পুলিশ। সোমবার বিকাল চারটা নাগাদ সেগুলি নিষ্ক্রিয় করা হয়। দুর্গাপুর থেকে আশা ৪ সদস্যেরবোম্ব স্কোয়ার্ড মন্তেশ্বরের মালডাঙ্গা কাটোয়া রাস্তায় পাকুরমারি সেতু সংলগ্ন এলাকায় ক্যানালের ধারে নিরাপদ জায়গায় বাজিগুলি নিষ্ক্রিয় করে। উপস্থিত ছিলেন মন্তেশ্বর থানার পুলিশ কর্মীরা, মন্তেশ্বর ব্লক স্বাস্থ্য কেন্দ্রের ডাক্তার বাবুরা সহ কালনা থেকে আসা দমকল দফতরের কর্মীরাও। প্রায় ১৫ কেজি বাজি এদিন নষ্ট করা হয়েছে বলে মন্তেশ্বর থানা সূত্রে জানা গেছে।

বিশিষ্ট সমাজসেবিকা শ্রীমতী মলয়া মুখার্জির দ্বিতীয় মৃত্যুবার্ষিকী পালন

নিজস্ব প্রতিনিধি— হুগলি তথা পশ্চিমবঙ্গের বিশিষ্ট সমাজসেবিকা শ্রীমতী মলয়া মুখার্জির দ্বিতীয় প্রয়াণ বার্ষিকী পালিত হল হুগলি রায়বাজারে। সুপ্রিম কোর্টের বিশিষ্ট আইনজীবী তথা অল ইন্ডিয়া লিগ্যাল এড ফোরামের সাধারণ সম্পাদক জয়দীপ মুখার্জির মাতা মলয়া মুখার্জি ২০২১ সালের ২৬ নভেম্বর আকস্মিক ভাবে হৃদরোগে আক্রান্ত হয়ে পরলোক গমন করেন। মৃত্যুকালে তার বয়স হয়েছিল ৭৯ বৎসর। আজ সকালে হুগলি রায়বাজারের বাড়িতে শ্রীমতী মলয়া মুখার্জির আবক্ষ মূর্ত্তিতে মাল্যদান করেন, তার পুত্র আইনজীবী জয়দীপ মুখার্জি সহ বিচারপতি সিএস কারনান, বিচারপতি অনিন্দিতা রায় সরস্বতী, বিচারপতি দীপক সাহা রায়, বিচারপতি কল্যাণজ্যোতি সেনগুপ্ত, বিধায়ক তপন দাসগুপ্ত সহ একাধিক ও স্থানীয় পুরসভার চেয়ারম্যান অমিত রায়, আদিত্য নিয়োগী সহ চন্দননগর কর্পোরেশনের মেয়র রাম চক্রবর্তী সহ একাধিক বিশিষ্ট ব্যক্তিবর্গ ও মলয়া মুখার্জির পরিবার, আত্মীয়স্বজন, হাইকোর্ট ও সুপ্রিমকোর্টের আইনজীবী বৃন্দ, প্রত্যেকে ময়লা দেবীর স্মৃতি চারণা করেন, তার সংস্কৃতি চর্চায় মলয়া দেবীর যথেষ্ট গুরুত্বপূর্ণ ভূমিকা পালন ও তাঁর ভূমিকা ও অবদানের কথা স্মরণ করেন।

অনুষ্ঠানে মলয়াদেবীর প্রতি শ্রদ্ধাজ্ঞাপন করেন সঙ্গীতের মধ্য দিয়ে বিশিষ্ট রবীন্দ্র সঙ্গীত শিল্পী শ্রাবণী সেন। সমস্ত অনুষ্ঠানটি পরিচালনা করেন আইনজীবী জয়দীপ মুখার্জি ও বিশিষ্ট শিক্ষাবিদ স্বপন মুখোপাধ্যায়। অনুষ্ঠানে প্রায় কয়েক হাজার মানুষ যোগদান করেন।

সর্বমঙ্গলা মন্দিরের নবান্ন উৎসব

নিজস্ব সংবাদদাতা, বর্ধমান ২৭ নভেম্বর— প্রতিবছরের মতন এ বছরেও রাঢ়বঙ্গের অধিষ্ঠার্থী দেবী মা সর্বমঙ্গলা মন্দিরের নবান্ন উৎসব হয়ে গেল সোমবার,এই নবান্ন উৎসবের শুভ সূচনা করেন এদিন বর্ধমান দক্ষিণের বিধায়ক খোকন দাস, আনুমানিক ষাট বছর ধরে চলা এই উৎসবে মা সর্বমঙ্গলা মাকে ২৫ রকমের ভাজা চাটনি, মাছের টক, এবং অন্ন ভোগ নিবেদন করা হয় ।এই নবান্ন উৎসব উপলক্ষে বর্ধমান জেলা সহ আশপাশের জেলা থেকেও মায়ের ভক্তরা আসেন এবং মায়ের প্রসাদ গ্রহণ করেন।

মন্ত্রী অরূপের উদ্যোগে হাওড়ায় মিলন সন্ধ্যা

নুরুল ইসলাম খান

পশ্চিমবঙ্গ সরকারের খাদ্য প্রক্রিয়াকরণ শিল্প ও উদ্যানপালন দপ্তরের ভারপ্রাপ্ত মন্ত্রী হাওড়া জেলার রাজনৈতিক ব্যক্তিত্ব অরূপ রায়ের অনুপ্রেরণায় শনিবার বিজয়ানন্দ পার্কে অনুষ্ঠিত হলো 'বিজয়া মিলন সন্ধ্যা' বিশাল এই সমাবেশে মুম্বাইয়ের বিখ্যাত সঙ্গীতশিল্পী অলকা ইয়াগনিক সহ প্রখ্যাত শিল্পী ও বিশিস্টদের উপস্থিতি সভাকে সমৃদ্ধ করেন। মন্ত্রী অরূপ রায় শিল্পীকে বিশেষ সংবর্ধনা জ্ঞাপন করেন। সভায় হাজির ছিলেন জেলার তৃনমূল কংগ্রেসের নেতৃত্বরা।